

CA ANIL MATTA

INSOLVENCY PROFESSIONAL

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FORM A**Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ABHIJEET TOLL ROAD (KARNATAKA) LIMITED

Relevant Particulars		
1.	Name of corporate debtor	Abhijeet Toll Road (Karnataka) Limited
2.	Date of incorporation of corporate debtor	16/05/2011
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400WB2011PLC162615
5.	Address of the registered office and principal office (if any) of corporate debtor	FE-83, Sector-III, Salt Lake City, Ground Floor Kolkata, WB-700106
6.	Insolvency commencement date in respect of corporate debtor	Order Pronounced on: 31.03.2022.
7.	Estimated date of closure of insolvency resolution process	27th September 2022, which is 180 days from the Insolvency Commencement date.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anil Matta IBBI Regn No.: IBBI/IPA-001/IP-P00223/2017-2018/10422
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Matta & Associates, 308, RG Trade Tower, Plot No. B-7, Netaji Subhash Place, Pitampura, New Delhi-110034 Email: mattaassociates@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Matta & Associates, 308, RG Trade Tower, Plot No. B-7, Netaji Subhash Place, Pitampura, New Delhi-110034 Email: irpabhitollkarnataka@gmail.com
11.	Last date for submission of claims	18th April 2022



12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable on the basis of available information with IRP
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable
14.	Relevant Forms - The Submission of claims with proofs is to be made in accordance with chapter IV of the Insolvency and Bankruptcy board (Insolvency Resolution process for corporate persons) Regulations, 2016. The proof of claim is to be submitted in by way of the following specified Forms: FORM B -for claims by operational creditors FORM C -for claims by financial creditors other than home buyers. FORM D -for claims by workmen and employees FORM E -for claims by authorized representative of Workmen & Employees FORM F -for claims by creditors (Other than Operational and Financial Creditor)	Web link: https://ibbi.gov.in/home/downloads

Notice is hereby given that the Hon'ble National Company Law Tribunal Bench-I, Kolkata has ordered the commencement of a corporate insolvency resolution process of the M/s Abhijeet Toll Road (Karnataka) Limited on 31st March 2022.

The creditors of M/s Abhijeet Toll Road (Karnataka) Limited are hereby called upon to submit their claims with proof on or before 18th April 2022 (14 days from the date of receiving of order for appointment of IRP i.e. 31st March 2022 to the Interim Resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

CA Anil Matta

Interim Resolution Professional

Abhijeet Toll Road (Karnataka) Limited (under CIRP)

IBBI Regn No.: IBBI/IPA-001/IP-P00223/2017-2018/10422

Date: 01.04.2022

Place: New Delhi

